

[*Translation*]

**Improvement in Functioning of D.V.C.**

6189. SHRI R.L.P. VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether the Damodar Valley Corporation Engineers Association had given a memorandum to the new Chairman of the Damodar Valley Corporation of 22 September, 1989 suggesting improvements in the functions of the corporation;

(b) if so, the details of the suggestions made therein; and

(c) the action taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The DVC Engineers' Association submitted a memorandum on 22.9.89 incorporating various suggestions for streamlining the functioning of DVC including specific issues like changes in the composition of the Board of the Corporation, longer tenure of top management and procedural changes. Active steps are being taken for streamlining the functioning of DVC.

[*English*]

**Illegal Functioning of Factories in Delhi**

6190. SHRI RAM SAGAR (Saidpur): Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of Government has been drawn to the newsitem captioned "poor safety measures in Steel Units" appeared in the Indian Express of September 5, 1989; and

(b) if so, the details of the steps or contemplated to investigate and check the illegal functioning of these and other factories in Delhi?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) The Government has noted the contents of news item.

(b) According to Delhi Administration, all industries working in conforming as well as non-conforming areas are required to obtain municipal licence from the MCD. No survey of unauthorised factories running in residential/industrial areas has been conducted by the MCD. However, the areas are checked frequently by the inspectorate Staff of factory Licensing Deptt. of MCD and in case any factory is found running unauthorisedly, prosecution is launched against the owner/factory u/s 4416, 4417 and 430 of the DMC Act, 1957. During the course of the year 1989 (Jan to Dec '89), in all 3870 prosecutions were launched by the Factory Licensing Deptt. of MCD. Out of these, 3768 prosecutions pertain to unauthorised units and remaining 102 pertain to units in conforming areas.

The Labour Department of Delhi Admn. has invoked the special provisions of Section 85 of the Factories Act, 1948 with a view to bring steel re-rolling industries within the purview of the Factories Act 1948, irrespective of the number of workers employed. This notification was issued on 19.10.1989. Thereafter, Labour Deptt. Delhi Admn. has released a Press Note advising the managements of Steel re-rolling industries to obtain registration under the provision of Factories Act, 1948, and comply with all provisions of the Factories Act, 1948.

[*Translation*]

**Losses suffered by Cement Corporation of India**

6191. SHRI KALPNATH SONKAR:  
SHRI DEVENDRA PRASAD  
YADAV:

Will the Minister of INDUSTRY be pleased to state: